

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 01.02.2018

Appeal No. 398 of 2016

1. Priyasha Meven Finance Limited
2. Nikhil Jalan
R-404, Rotunda Bldg., M.S. Marg,
Fort, Mumbai – 400 001.

...Appellants

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

...Respondent

Mr. Deepak Dhane, Advocate i/b Joby Mathew & Associates for the Appellant.

Mr. Rohan Agrawal, Advocate i/b. MDP & Partners for the Respondent.

WITH

**Misc. Application No. 367 of 2016
And
Appeal No. 437 of 2016**

Gajanan Enterprises
4th Floor, Rustom Building,
Veer Nariman Road,
Fort, Mumbai – 400001.

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

...Respondent

None for Appellant.

Mr. Rohan Agrawal, Advocate i/b. MDP & Partners for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Not on Board.
2. By a praecipe, counsel for the parties in Appeal No. 398 of 2016 state that in our order dated January 29, 2017 in Appeal No. 398 of 2016 with Appeal No. 437 of 2016 in paragraph 3 after the words 'following directions' the words 'qua the appellant' be added. Counsel for SEBI further states that he has taken consent from the advocate for the Appellant in Appeal No. 437 of 2016.
3. Accordingly, the praecipe is allowed.
4. Registry is directed to modify the order dated January 29, 2017 by adding the words 'qua the appellant' in paragraph 3 after the words 'following directions'.
5. Praecipe filed on behalf of SEBI is disposed of accordingly.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

01.02.2018

Prepared and compared by:msb